

from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court Judges (Conditions of Service) Amendment Bill, 1987 which was passed by the Lok Sabha at its sitting held on the 30th November, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

12.04 hrs.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS

[English]

MINUTES

SHRI M. THAMBI DURAI (Dharmapuri) : Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the Forty-second to Forty-fifth sittings of the committee on Private Members' Bills and Resolutions held during the current session.

12.04½ hrs.

STATEMENT CORRECTING
REPLY TO SQ NO. 422 DATED
25.8.87 re TELEPHONE CON-
NECTIONS IN WEST BENGAL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SONTOSH MOHAN DEV) : In reply to Lok Sabha Starred Question No. 422 replied on 25.8.87 regarding the number of Telephone connections in rural areas of West Bengal as on 31.3.87.

The number of Telephone Connections working in rural areas as on 31.3.87 was intimated as 1,33,445 while the correct number of working connections is 13,345.

One additional figure of '4' inadvertently got inserted in the figure of the number of working connections. This insertion changed the figure from 13,345 to 1,33,445.

To be doubly sure about the figures before making the Statement in Parliament the figures were again reverified from field units which caused the delay.

The inconvenience caused and the delay in rectification is very much regretted.

12.05 hrs.

CHANDIGARH (DELEGATION
OF POWERS) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI) : Sir, I beg to move for leave to introduce a Bill to provide for the delegation of powers vested in the Administrator of the Union Territory of Chandigarh.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the delegation of powers vested in the Administrator of the Union Territory of Chandigarh.”

The Motion was Adopted

SHRI CHINTAMANI PANIGRAHI :
Sir, I introduce the Bill.

12.5½ hrs

DIRECT TAX LAWS (AMEND-
MENT) BILL*

[English]

MR. SPEAKER : Mr. Narayan Datt Tiwari.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : On behalf of Shri Na.ayan Datt Tiwari, I beg to move...

*Published in Gazette of India Extraordinary, Part II, section 2, dated 11.12.1987.

AN HON. MEMBER : Mr. Tiwari is present in the House.

SHRI B.K. GADHVI : ...for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act...(Interruptions).

[*Transsation*]

MR. SPEAKER : Tiwariji, you move the Bill.

SHRI BHAGWAT JHA AZAD (Bhagalpur) : This tradition is not good. When you are not there, it can be moved by somebody on your behalf. But when you are present, you should do it.

MR. SPEAKER : When you are present, you have to move. In your absence, he can do it,

SHRI RAJ KUMAR RAI (Ghosi) : It may be that he has a sore throat.

MR. SPEAKER : If throat is sore, we can provide a tablet.

[*English*]

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI) : Sir, I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Income tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax. Act, 1958 and the Companies (Profits) Surtax Act, 1964.”

The Motion was Adopted

SHRI NARAYAN DATT TIWARI : Sir, I introduce† the Bill.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 1.12.1987.

†Introduced with the recommendations of the President.

SHRI INDRAJIT GUPTA (Basirhat) : The House has been extended for two days. I would suggest to you humbly that you might call a meeting of the Business Advisory Committee because we have to consider whether any other item can be taken up on the last two days. For example, the Report of the Fairfax Committee has only been laid now. We would like to discuss it. We have given notices. Since two days more are available, the Business Advisory Committee can meet.

[*Translation*]

MR. SPEAKER : If all of you are agreeable then we can do it. O.K.

SHRI INDRAJIT GUPTA : All right.

[*English*]

MR. SPEAKER : I will allow it on Monday.

12.06 hrs.

MATTERS UNDER RULE 377

[*Translation*]

(i) Need to probe into the illegal felling of trees in Nandanban forests of Maharashtra.

SHRI MANIKRAO HODLYA GAVIT (Nandurbar) : Mr. Speaker, Sir, illegal felling of teak trees is continuing on a large scale in the forests near Nandurbar Navapur in Maharashtra. In connivance with guards and engine drivers, the goods trains between Bharbhujia and Ukai Songarh railway stations, are stopped for two to three hours to load this timber wood so that it could reach the timber markets of Bardoli and Surat.

In this connection, I would like to highlight the incident of 9th November 1987 when a constable of Railway Protection Force saw from the bridge of Songarh railway station the smuggled timber being carried in a goods train to Surat. He immediately informed the senior officers about it. Consequently the Railway Protection Force swung into action and there was exchange of fire between the culprits and the men of the Force and the culprits were